IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5721 of 2020

Bhim Lal Das. …..**Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kamdeo Pandey, Advocate
For the State : Mrs. Lily Sahay, A.P.P.
For the Informant : Mr. Ashish Kumar, Advocate

04/17-4-2021 Heard the parties.

So far as defect nos. 4, 5 (e) & 9 (v) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Deori P.S. Case No. 201 of 2014, G.R. No. 3834 of 2014, S.T. No. 241 of 2015.

The prayer for bail of the petitioner was earlier rejected twice by this Court in B.A. No.5275 of 2015 and in B.A. No.1500 of 2019.

Although learned counsel for the petitioner has submitted that some of the similarly situated co-accused persons have been granted bail but the said facts were already available to the petitioner when he had renewed his prayer for bail earlier. It appears that the case is at the stage of argument and considering the aforesaid facts, I am not inclined to grant bail to the petitioner. The same is hereby rejected once again.

(Rongon Mukhopadhyay, J)

Rakesh/-